

FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF KHYATI FOODS PRIVATE LIMITED

RELEVANT PARTICULARS

1	Name of corporate debtor	Khyati Foods Private Limited
2	Date of incorporation of corporate debtor	30.06.2004
3	Authority under which corporate debtor is incorporated / registered	Ministry of Corporate Affairs ROC- Gwalior, Madhya Pradesh
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U01549MP2004PTC016729
5	Address of the registered office and principal office (if any) of corporate debtor	Registered Office: E-7/ 80, ARERA COLONY, BHOPAL-462016 Madhya Pradesh
6	Insolvency commencement date in respect of corporate debtor	25.07.2019 Certified copy of Order received on 31.07.2019 from Hon'ble NCLT-Ahmedabad Bench.
7	Estimated date of closure of insolvency resolution process	21.01.2020
8	Name and registration number of the insolvency professional acting as interim resolution professional	Parag Sheth IBBI/IPA-002/IP-N00142/2017-18/10381
9	Address and e-mail of the interim resolution professional, as registered with the Board	404, Sachet II, Opp. GLS University, Maradia Plaza Lane, C.G. Road Ahmedabad – 380006. pksheth@hotmail.com
10	Address and e-mail to be used for correspondence with the interim resolution professional	404, Sachet II, Opp. GLS University, Maradia Plaza Lane, C G Road Ahmedabad – 380006 irp.khyatifoods@gmail.com
11	Last date for submission of claims	14.08.2019 (14 days from the date of receipt of order)
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Relevant Forms Web link: https://ibbi.gov.in/home/downloads (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Khyati Foods Private Limited on 25.07.2019 (Certified copy of Order received on 31.07.2019 from Hon'ble NCLT-Ahmedabad Bench).

The creditors of Khyati Foods Private Limited, are hereby called upon to submit their claims with proof on or before 14.08.2019 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claims will attract penalties.

Date : 01.08.2019

Place: Ahmedabad



Parag Sheth

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INTERIM RESOLUTION PROFESSIONAL

IBBI / IPA-002 / IP-N00142 / 2017-18 / 10381